

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A. NO: 1195/94

192

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DATE OF DECISION 05.12.1994.

Shri B. J. Kawade, Petitioner

In Person. Advocate for the Petitioners

Versus

Union Of India & Others, Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice M. S. Deshpande, Vice-Chairman.

The Hon'ble Mr. P. P. Srivastava, Member (A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(M. S. DESHPANDE)  
VICE-CHAIRMAN.

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BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

NAGPUR CIRCUIT BENCH, NAGPUR.

D.A. NO.: 1195/94.

Shri B. J. Kawade

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Applicant

Versus

Union Of India & Others

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Respondents.

CORAM :

Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

Hon'ble Shri P. P. Srivastava, Member (A).

APPEARANCE :

1. Shri B. J. Kawade,  
Applicant in person.

ORAL JUDGEMENT :

DATED : 05.12.1994.

[ PER. Shri M. S. Deshpande, Vice-Chairman ].

1. We have heard the applicant, who appears in person. He had filed an earlier petition, which was decided by this Tribunal on 13.09.1991 for claiming the same post. The applicant contends that after the dismissal of this petition, he approached the Supreme Court by filing a S.L.P. and that S.L.P. was also dismissed. That should put an end to the relief which the applicant is claiming but he states that the Railway Board had issued revised orders in 1983 and his claim should have been considered on the basis of these instructions. It is difficult to accept this contention because that point could also have been raised in the earlier petition but that was not done and it is not possible for us to entertain this petition in these circumstances. The petition is therefore, dismissed.

(P.P. SRIVASTAVA)  
MEMBER (A).

(M. S. DESHPANDE)  
VICE-CHAIRMAN.